

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 105
(IB)-41/ND/2020

IN THE MATTER OF:

CASA2 Stays Pvt. Ltd. ... Applicant/Petitioner

Vs

Zexus AirServices Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 26.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Mohit Gondi Advocate
For the Respondent : Mr. Nitesh Kumar Singh, Mr. Chirag Tuteja, Advs.

ORDER

Learned Counsel for the Applicant states that the Corporate Debtor had approached the Applicant for settlement, hence seeks adjournment. At the request of the Learned Counsel for the Applicant, matter is adjourned for **06.05.2021.**

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

UPASANA